

LISTED ON: 23.9.2015

COURT NO.:

ITEM NO. :

**SECTION XII**  
**IN THE SUPREME COURT OF INDIA**  
**CIVIL APPELLATE JURISDICTION**

**INTRODUCTORY APPLICATION NO. 1**

(Application for C/Delay in filing of SLP)

AND

**INTERLOCUTORY APPLICATION NO. 2**

(Application for C/delay in re-filing of SLP)

IN

**PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. CC...15560 OF 2015**

K. T. Udayakumar

...Petitioner

-versus-

K. M. Thangavel & Ors.

...Respondents

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 31<sup>st</sup> August, 2015, when the Hon'ble Court was pleased to pass the following order:-

**"In view of the letter circulated by the learned counsel for the petitioner seeking adjournment, list the matter on 18<sup>th</sup> September, 2015."**

Thereafter, the matter above mentioned was listed before the Hon'ble Court on 18<sup>th</sup> September, 2015, when the Hon'ble Court was pleased to pass the following order:-

**"List on 23.9.2015 along with Civil Appeal No. 7217 of 2013 and connected matters. "**

It is submitted that pursuant to above quoted order, the instant matter has been tagged with Civil Appeal No. 7217 of 2013.

It is further submitted that the above mentioned Special Leave Petition is barred by time by 48 days and the same was defective. After curing the defects, the Counsel has re-filed the Special Leave Petition which is also barred by time by 366 days and Counsel for the Petitioner has filed application for condonation of delay in re-filing the Special Leave Petition.

The applications in the matter above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 22<sup>nd</sup> day of September, 2015.

**ASSISTANT REGISTRAR**

Copy to : Mr. G. Balaji, Advocate

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**ASSISTANT REGISTRAR**